

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3423
ANSWERED ON:14.12.2011
REPORT TO CABINET SECRETARY ABOUT MINISTER
Meghwal Shri Arjun Ram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a Secretary level officer to the Government of India has the power to furnish any report to Cabinet Secretary against a Minister;
- (b) if so, the details thereof;
- (c) whether any Minister has taken any decision sidelining the report of the Secretary of any department during the last three years;
- (d) if so, the number of Ministries where such incidents took place;
- (e) whether any Secretary has reported to the Cabinet Secretary in such situation;
- (f) if so, the details thereof; and (g) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a): In so far as the Government of India (Transaction of Business) Rules, 1961 are concerned, the business allotted to a Department is disposed of by, or under the general or special directions of, the Minister-in-charge except where cases are to be submitted to the Prime Minister, the Cabinet and its Committee and the President (Rule 3). In terms of Rule 11 of these Rules, the Secretary is the administrative head of the Department and is responsible for the proper transaction of business and the careful observance of these Rules in that Department. No separate instructions have been issued by the Cabinet Secretariat on the issue.
- (b): Does not arise.
- (c): No such information is maintained centrally.
- (d): Does not arise.
- (e): While no formal report of this nature has been received during last three years in the Cabinet Secretariat, in a few cases, such differences have been brought to the notice of Cabinet Secretary orally by the Secretaries concerned. Though disposal of the business allotted to a Ministry is the responsibility of the Minister-in-charge, differences in the perception at various levels, cannot be ruled out. However, details of such differences are neither required, nor have these been compiled/maintained.
- (f): Does not arise.
- (g): Does not arise.